

SIKKIM



GOVERNMENT

GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

Gangtok

Monday 09th December 2024

No. 519

HIGH COURT OF SIKKIM GANGTOK

No. 29/HCS

Date: 02.07.2024

NOTIFICATION

Hon'ble the Chief Justice, High Court of Sikkim, has been pleased to order the following with regard to medical facilities to the employees, both serving and retired, and their dependents in the Establishment of the High Court of Sikkim appointed against regular post and posted in the High Court or the District Courts or anywhere else as the case may be:-

- (i) The serving and retired employees (as well as their dependents) shall be entitled for medical treatments at all Government or Private Hospitals, Dispensaries, Clinics, Nursing Homes or similar treatment Centres for medical purposes in any part of the country.
- (ii) The serving and retired employees (as well as their dependents) shall be entitled to reimbursement of the actual expenses incurred including expenses for travel, accommodation incurred by them or for their dependents for medical attendance/medical tests/ doctor consultation and treatment obtained by them in consultation with the medical practitioner in any such facility as enumerated at serial number (i) above in any part of the country.
- (iii) There shall be no restriction or ceiling on reimbursement except to the extent of "inpatient" room entitlement. In case of non availability of entitled room, the accommodation in a higher category room, if available, can be opted. However, the reimbursement in case of rooms in such circumstances shall be as laid down in serial number (iv) and (v) hereinbelow. The Medical Officer of the High Court shall be the competent authority to verify the claims and recommend the reimbursement on production of all necessary documents as may be required in support of the claims.
- (iv) Group 'A' and Group 'B' Officers, both serving and retired (as well as their dependents), receiving treatment as "inpatient" shall be entitled to reimbursement of actual room rent paid subject to a maximum limit of **Rs. 20,000/-** per day.

- (v) Group 'C' and Group 'D' employees, both serving and retired employees (as well as their dependents), receiving treatment as in-patient shall be entitled to reimbursement of actual room rent paid subject to a maximum of **Rs. 15,000/-** per day.
- (vi) The serving and retired employees (as well as their dependents) shall be entitled to advances to meet the medical expenses for treatment upto 90% of the estimate and the balance shall be paid on approval and on production of such documents as required.
- (vii) The rate of reimbursement of room rent for receiving treatment as "inpatient" shall be reviewed every two (02) years.
- (viii) The serving and retired employees (as well as their dependents) shall be provided with cashless treatment facilities wherever there is an arrangement made by the High Court of Sikkim in this regard. ***A separate MoU shall be executed by the High Court of Sikkim with the concerned Hospital(s) in this regard.***
- (ix) The Sikkim Services (Medical Facilities) Rules, 1981 shall be applicable in all other cases and for matters not specifically defined here and to the extent not provided herein.
- (x) If any difficulty arises in giving effect to any of the aforesaid provisions of this notification, the Hon'ble, the Chief Justice, may, by passing appropriate order, do what appears to him/her as necessary for the purpose of removing such difficulty.

By Order,

(Prajwal Khatiwada)
Registrar General